

RETURN OF ASETS AND LIABILITIES AS ON 31.12.2012.

1. Name of the Government servant in full (In block letters) PRASHANT SINGH NEGI
2. Service to which he/she belongs: HIMACHAL JUDICIAL SERVICES
3. Total length of service as on date: 4 MONTHS, 9 DAYS
- (i) In Non GAZETTED rank: -
- (ii) In GAZETTED rank: GAZETTED
4. Present post and place of posting: Civil Judge (Jr. Divn.)-cum- JMIInd, District Kangra, H.P.
5. Total annual income from all sources during the Calendar year immediately proceeding the 1st day of January, 2012. Rs. 2,23,882/- (Salary)

DECLARATION:

I hereby declare that the particulars from FORM I to V are complete, true and correct as on 31.3.2013 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub Rule (1) of Rule 18 of the Central Civil Service (Conduct) Rule, 1964.

Date: _____



Signature.

- Note:** 1. This return shall contain particulars of all assets and liabilities of the Govt servant either in his own name or in the name of any other person.
2. If a Government servant is a member of Hindu undivided family with coparcener rights in the properties of the family either as a "Karta" or as a member, he should indicate in the return in item No. 1 the value of such share in such property and where it is not possible to indicate the exact value of such share its appropriate value suitable explanatory notes may be added wherever necessary.

FORM NO:1**STATEMENT OF THE IMMOVABLE PROPERTY AS ON 31.12.2012**
(i. e. LANDS, HOUSE, SHOPS, and OTHER BUILDINGS ETC)

Sr. No.	Description property.	Precise Location (Name of Distt., Divn. The & Vill. In which the property is situated & also its distinctive number etc.	Area of land (in case of land & Building)	Nature of land (in case landed property)	Extent of interest	If not own name held & his/her relationship if any, with the Govt. Servant.	Date of Acquisition	How Acquired (Whether by purchase, mortgage, lease, inheritance gift or otherwise & name with details of person(s) from whom acquired (address & connection of the Govt. Servant if any, with the person/persons concerned please see note 1 below)	Value of property (see note 2 below)	Particulars of sanctions of prescribed authority, if any.	Total annual income from the property
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.
-	-	-	-	-	-	-	-	-	-	-	-
-	-	-	-	-	-	-	-	-	-	-	-

Dated _____

Signature

Name: Harshant Singh Negi

Note:- 1. For the purpose of column 9 of the term (Lease would on a lease of immovable property from the year or for any term exceeding one year or reserving a yearly rent. Where however, the lease of immovable property to obtained from a person having official dealing with the Govt. servant, such as a lease should be shown in this respect of the term of the lease whether it is short term of the lease whether it is short term or long term and periodically of the payment of the rent. In col. No. 10 should be shown (a) where the property has been acquired by purchase, mortgage or lease, the price or premium for such acquisition (b) where it has been acquired by lease the total annual rent there of also.

FORM NO.II

(i) Cash and Bank Balance exceeding 3 months emoluments, (ii) Deposits, loans advances and investments (Such as shares, securities and securities and debentures etc.)

Sr. No	Description	Name and addresses of company, Bank etc.	Amount.	If not in own name and address of persons in whose name held and his/her relationship with the Govt Servant.	Annual Income derived.	Remarks.
1.	2.	3.	4.	5.	6.	7.
1.	S.B. Account No. 20114424412	State Bank of India, Kusumti, Shimla.	9,770/-	Self.	-	-
					-	-
					-	-
					-	-
					-	-
					-	-

Date: _____

Signature

Name: Rohant Singh Negi

Note:

1. In column 7, particulars regarding sanction obtained or report made in respect of the various transactions may be given.
2. The terms "emoluments" means the pay and allowances received by the Govt. servants.

